

## FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF KUT ENERGY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kut Energy Private Limited
2.	Date of incorporation of corporate debtor	25/05/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Himachal Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101HP2007PTC030745
5.	Address of the registered office and principal office (if any) of corporate debtor	Kaith House, Near H.S. Khaneri Petrol Pump, Tehsil Rampur BUSHAHR, Rampur BUSHAHR Shimla HP 172001 IN
6.	Insolvency commencement date in respect of corporate debtor	07/10/2019
7.	Estimated date of closure of insolvency resolution process	04/04/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Nipan Bansal IBBI/IPA-001/IP-P00039/2016-2017/10100
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 10- B Udham Singh Nagar, Ludhiana, Punjab- 141001 Email: irp@parshotamandassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1 <sup>st</sup> Floor, 10- B Udham Singh Nagar, Ludhiana, Punjab- 141001 Email: ip.kutenergy@gmail.com Phone No: 0161-4640500
11.	Last date for submission of claims	22/10/2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of Corporate Insolvency Resolution Process of the Kut Energy Private Limited on 07/10/2019

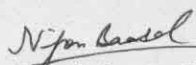
The creditors of Kut Energy Private Limited, are hereby called upon to submit their claims with proof on or before 22/10/2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07/10/2019

Place: Ludhiana

  
Interim Resolution Professional  
CA Nipan Bansal  
IBBI/IPA-001/IP-P00039/2016-17/10100